

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.NO.196/2002, M.A.NO.1898/2002,  
C.P.NO.474/2002 IN O.A.NO.1423/2001

Tuesday, this the 22nd day of April, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Mr. Govindan S. Tamai, Member (A)

Mahinder Kumar  
working as C.A.  
Under Asstt. Divisional Engineer  
Northern Railway, Gazhiabad  
..Applicant in present RA  
(By Advocate: Mr. i Yogesh Sharma)

Versus

1. Smt. Celina Anothony  
Stenographer  
Under Divisional Engineer (Estate)  
N.Rly. DRM Office, State Entry Road  
New Delhi  
..Respondent  
(Applicant in OA)  
(By Advocate: Mrs. Meenu Mainee, learned proxy counsel  
for Mr. B.S.Mainee, learned counsel)
2. Union of India through the General Manager  
Northern Railway, Baroda House,  
New Delhi
3. The Divisional Railway Manager  
Northern Railway,  
State Entry Road, New Delhi  
...Proforma respondents  
(Respondents in OA)  
(By Advocate: Mr. V.S.R.Krishna)

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard the learned counsel for parties and perused  
the relevant documents on record.

2. Shri Yogesh Sharma, learned counsel for review  
applicant has submitted the order dated 5.3.2003 passed  
in RA-199/2002 in MA-1934/2002 in OA-1600/96 in which one  
of us (Mrs. Lakshmi Swaminathan, VC (J)) was also a  
Member (copy placed on record). Learned counsel for  
parties have fairly submitted that the judgment/order in

P2

(2)

OA-1423/2001 is based on the earlier order of the  
Tribunal in OA-1600/96.

(9)

3. Having regard to the relevant facts and circumstances of the case and also the aforesaid order dated 5.3.2003 in RA-199/2002 in OA-1600/96, we are of the considered view that RA-196/2002 should also be allowed for the reasons earlier mentioned in that order. In the circumstances, MA-1898/2002 praying for condonation of delay is also allowed in the interest of justice.

4. Accordingly, RA-196/2002 and MA-1898/2002 are allowed as above.

5. We are informed that OA-1600/96 is listed for re-hearing on 22.5.2003. List OA-1423/2001 together with OA-1600/96 for hearing on 22.5.2003.

6. In view of the above orders, CP-474/2002 has become infructuous and is accordingly disposed of. Notices to the alleged contemnors are discharged.

(Govindan S. Tampi)  
Member (A)  
/sunt/

Lakshmi Swaminathan  
(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)